

Fourteenth Lok Sabha**Session : 10****Date : 09-03-2007****Participants : Singh Dr. Raghuvansh Prasad, Gupta Shri Prem Chand, Palanimanickam Shri S.S., Chidambaram Shri P., Shinde Sh. Sushil Kumar, Reddy Shri Sudini Jaipal, Bhardwaj Shri H.R.**

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Title: Papers laid on the table of the House by members/Ministers.

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): Sir, I beg to lay on the Table a copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Damodar Valley Corporation, for the year 2005-2006, within the stipulated period of nine months after the close of the accounting year. ... (*Interruptions*)

(Placed in Library, See No. LT 5876/07)

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): Sir, I beg to lay on the Table

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5877/07)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table -

(1) A copy each of the Notification Nos. S.O. 2108(E) to S.O.2113(E) (Hindi and English versions) published in Gazette of India dated the 15th December, 2006 together with explanatory memoranda allowing infrastructure capital company or infrastructure capital fund or public sector company to issue 'zero-coupon bonds' issued under clause 48 of section 2 of the Income-tax Act, 1961.

(Placed in Library, See No. LT 5878/07)

(2) A copy of the Notification No. S.O. 37(E) (Hindi and English versions) published in Gazette of India dated the 11th January, 2007, together with an explanatory memorandum specifying the Public Deposit Scheme of Housing and Urban Development Corporation Limited, India Habitat Centre, for

an amount of Rupees one thousand crore issued under sub-clause(a) of clause(xvi) of sub-section (2) of section 80C of the Income-tax Act, 1961.

(Placed in Library, See No. LT 5879/07)

- (3) A copy of the Income-tax (First Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. S.O.44(E) in Gazette of India dated the 15th January, 2007 together with an explanatory memorandum under section 296 of the Income-tax Act, 1961 and Corrigendum thereto published in Notification No. S.O.82(E) dated the 25th January, 2007.

(Placed in Library, See No. LT 5880/07)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, Bhopal, for the year 2005-2006, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, Bhopal, for the year 2005-2006.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5881/07)

ग्रामीण विकास मंत्री (डॉ. रघुवंश प्रसाद सिंह) : अध्यक्ष महोदय, मैं राष्ट्रीय ग्रामीण नियोजन गारंटी अधिनियम, 2005 की धारा 33 की उपधारा (1) के अंतर्गत राष्ट्रीय नियोजन गारंटी निधि नियम, 2006 जो 3 जनवरी, 2007 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 3(अ) में प्रकाशित हुये थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT 5882/07)

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table a copy of the Investor Education and Protection Fund (Awareness and Protection of Investors) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.93(E) in Gazette of India dated the 20th February, 2007 under sub-section (3) of section 642 of the Companies Act, 1956.

(Placed in Library, See No. LT 5883/07)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table –

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
- i. S.O.4782 published in Gazette of India dated the 16th December, 2006, regarding exemption to the “EAN India, New Delhi” under section 10(23C) of the Income-Tax Act,

1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

ii. S.O.4783 published in Gazette of India dated the 16th December, 2006, regarding exemption to the “The Mysore Resettlement and Development Agency, Bangalore” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.

iii. S.O.4784 published in Gazette of India dated the 16th December, 2006, regarding exemption to the “Institute of Rail Transport, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

iv. S.O.4785 published in Gazette of India dated the 16th December, 2006, regarding exemption to the “National Human Rights Commission, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

v. S.O.4787 published in Gazette of India dated the 16th December, 2006, regarding exemption to the “National Institute of Bank Management, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.

vi. S.O.4522 published in Gazette of India dated the 2nd December, 2006, regarding exemption to the “The Synodical Board of Health Services, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.

(Placed in Library, See No. LT 5884/07)

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

i. G.S.R.760(E) published in Gazette of India dated the 19th December, 2006 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.

ii. G.S.R.772(E) published in Gazette of India dated the 28th December, 2006 together with an explanatory memorandum making certain amendments in Notification No. 81/2006-Cus. (N.T.) dated the 13th July, 2006.

(Placed in Library, See No. LT 5885/07)

(3) A copy of the Notification No. 776(E) (Hindi and English versions) published in Gazette of India dated the 29th December, 2006 together with an explanatory memorandum making certain

amendments in the First Schedule to the Central Excise Tariff Act, 1985 issued under section 5 of the said Act.

(Placed in Library, See No. LT 5886/07)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 777(E) published in Gazette of India dated the 29th December, 2006, together with an explanatory Memorandum making certain amendments in the Notifications mentioned therein.

(ii) G.S.R. 778(E) published in Gazette of India dated the 29th December, 2006, together with an explanatory Memorandum making certain amendments in Notification No. 21/2001-CE(N.T.) dated the 30th April, 2001.

(Placed in Library, See No. LT 5887/07)

(5) A copy of the Security Interest (Enforcement) Amendment Rules, 2007, (Hindi and English versions) published in Notification No. S.O.103(E) in Gazette of India dated the 2nd February, 2007 under sub-section (3) of section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

(Placed in Library, See No. LT 5888/07)

(6) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks as on 31st March 2006.

(Placed in Library, See No. LT 5889/07)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2005-2006.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 5890/07)

(9) A copy each of the Notification No. S.O. 2098(E) (Hindi and English versions) published in Gazette of India dated the 14th December, 2006, appointing the 14th day of December, 2006 as the date on which all the provisions of the Credit Information Companies (Regulation) Act, 2005.

(Placed in Library, See No. LT 5891/07)

- (10) A copy of the Credit Information Companies Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.753(E) in Gazette of India dated the 14th December, 2006, under sub-section (3) of section 36 of the Credit Information Companies (Regulation) Act, 2005.

(Placed in Library, See No. LT 5892/07)

- (11) A copy of the Credit Information Companies Regulations, 2006 (Hindi and English versions) published in Notification No. G.S.R.754(E) in Gazette of India dated the 14th December, 2006, under sub-section (3) of section 37 of the Credit Information Companies (Regulation) Act, 2005.

(Placed in Library, See No. LT 5893/07)



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